

12.20 hrs.

POINT RE : USE OF CERTAIN WORDS

MR. SPEAKER : Calling-attention notice. Shri Nath Pai.

SHRI R. D. BHANDARE (Bombay Central) : Mr. Speaker.....

MR. SPEAKER : I got your chit about the word 'fishy' being used. I do not know whether it is unparliamentary.

SHRI R. D. BHANDARE : Kindly determine the point.

MR. SPEAKER : If you had taken objection to the word being used, I could understand that.

SHRI R. D. BHANDARE : Sir, let me speak before you make up your mind.

SHRI NATH PAI (Rajapur) : It is parliamentary. (Interruptions)

MR. SPEAKER . He is on this legs ; I have allowed him. He has written to me. Let us hear him.

SHRI R. D. BHANDARE : In fact, I am raising this point of order under Rule 377.....

MR. SPEAKER : No, no ; come to the point.

SHRI R. D. BHANDARE : I am coming directly to the point. The expression used was *Aap chalak hain*; and '*chalak*' has an element of deception. The word 'deceiver' is a word...(Interruptions)

श्री रवि राय (पुरी) : आप तो हिन्दी जानते हैं ।

श्री रा० डो० भंडारे : मैं अच्छी तरह जानता हूँ, भाई ।

MR. SPEAKER : Now, this is only wasting the time of the House. He would have finished it in a minute if there had been no interruptions.

About '*chalak hain*', for every word, you

can give two meanings. We, on the floor of the House, take only the good meaning, not the bad meaning. '*Chalak*' means very intelligent. If there is anything wrong or bad, I am not interested. About 'fishy' also, it is a common word—we say, something is fishy—and we are using it everywhere. I do not think there is any very serious objection even in that.

SHRI HEM BARUA (Mangaldai) : It is a very tasteful word. (Interruption)

SHRI R. D. BHANDARE : To say that there is something deliberately fishy is not proper. Therefore, any such word pertaining to the answer given by a specific Minister is unparliamentary, undignified. Now, I am coming to Rule 380...

MR. SPEAKER : Why do you want the Rule? I have permitted you to explain it in a minute. If you take the Rules, it will take an hour. I have given the ruling on both the issues.

SHRI R. D. BHANDARE : I am not encroaching upon the time of the House. These two words should be expunged from the records...(Interruptions)

MR. SPEAKER : Will you kindly sit down? I have heard you. You want these words to be expunged.

SHRI R. D. BHANDARE : Undignified words.

MR. SPEAKER : They may be undignified. But the authority of the Speaker to expunge is very limited. Please make a study and we can discuss it further—I do not know. It is not as though I can expunge everything or anything from the records of the House.

SHRI R. D. BHANDARE : Let me explain.

SHRI HEM BARUA : '*Chalak*' means smart and 'fishy' is a very delicious word.

MR. SPEAKER : I do not want further enlightenment on this. I do not want the House to lose time on this. Naturally, he has a right to raise the point. Just immediately, he wrote to me about the word

[Mr. Speaker]

used. I thought let him wait till now. Meanwhile, I also thought myself about it. It is not unparliamentary. It may be not very dignified from Mr. Bhandare's point of view. But still, because they are not very dignified I cannot expunge them unless they are unparliamentary and derogatory, something like that. We shall discuss to what extent it can be done. But this ruling is there. There is nothing unparliamentary.

SHRI P. VENKATASUBBAIAH (Nandyal) : I would like to make only one submission. It has been clearly laid down in the Rules of Procedure that during the Question Hour, when the supplementaries are put, no insinuations or any wrong inferences are to be drawn. During the Question Hour, the Members are to elicit information by way of putting questions. But all sorts of insinuations are being made. I am not going into the parliamentary or unparliamentary nature of it. But insinuations, by way of eliciting information, are contrary to the Rules of Procedure laid down here. I would like to bring that to your notice.

MR. SPEAKER : Thank you. Shri Nath Pai. (*Interruptions*)

श्री रणधीर सिंह (रोहतक) : इन्होंने कहा था कि मिनिस्टर साहब की गर्दन पकड़ो। मैं उनको बतलाना चाहता हूँ कि मिनिस्टर साहब को गर्दन पकड़ने से पहले तीन सौ गर्दनें हाजिर हैं। इस बारे में उनका दिमाग साफ हो जाना चाहिये।

MR. SPEAKER : Please sit down. Shri Nath Pai.

SHRI NATH PAI : Before I come to Call Attention Notice, I would like to say, hitting below the belt is bad but hitting on the stomach is very bad. I am a lover of fish and, therefore, I am saying he should not object to that. I have a weakness for fish and the learned Professor should not hit at my stomach.

12.25 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Constitutional Crisis and Resultant Denial of a Popular Government in U.P.

SHRI NATH PAI (Rajapur) : I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :—

"Continued constitutional crisis and the resultant denial of a popular Government to the people of Uttar Pradesh because of the failure of the Government to invite the leader of the S.V.D. to form the Government".

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, the Governor of Uttar Pradesh has already met the leaders of political parties in the State Legislature whose powers have only been suspended by the President's Proclamation under article 356 made on February 25, 1968. The Governor is actively applying his mind to the question of formation of a stable Ministry in Uttar Pradesh and a report from him on the situation is awaited.

SOME HON. MEMBERS *rose*—

MR. SPEAKER : Shri Nath Pai.

श्री मधु लिमये (मुंोर) : यह देखिये इनकी चतुराई और चालाकी।

SHRI S. M. BANERJEE (Kanpur) : Everything has come in the newspapers.

SHRI HEM BARUA (Mangaldai) : If this is described as '*chhalaki*', would you object to that ?

MR. SPEAKER : Shri Nath Pai is standing ; his name is there. I think, Shri Nath Pai is capable of asking a question. Why don't you allow him ? So many of you are getting up. Shri Nath Pai.

SHRI NATH PAI : Sir, I would make a plea for a little leniency from you today because it was at your behest that I agreed